

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, MUMBAI**

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, MUMBAI.

CP No. 848/I&BP/NCLT/MB/MAH/2017

IN THE MATTER OF SECTION 433(e) IN THE COMPANIES ACT, 1956 READ WITH  
SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

AND

IN THE MATTER OF M/S. PRATHIBHA TEXTFINE INDUSTRIES

Versus

M/S. J.J. FABRICS PVT. LTD.

CORAM : **SHRI M.K. SHRAWAT**  
Member (Judicial)

Pratibha Texfine Industries  
Through its Proprietor  
Mr. Laxman B. Nankar : Appellant / Petitioner

Versus

J.J. Fabrics Pvt. Ltd. : Opponent / Respondent.

Represented By :

Ms. Sonali Terkar : Advocate for Petitioner

(None) : For Respondent.

**Date of Order : 30.06.2017**

1. The Operational Creditor has filed Petition on requisite Form No.5 on 24<sup>th</sup> April 2017 in respect of an outstanding debt of ₹9,81,254/-.
2. When the case was called Learned Representative of the Petitioner has made a statement that in view of the post-dated cheques received from the Corporate Debtor, therefore, the Petitioner is seeking permission to withdraw the Petition. A list of post-dated cheques and the corresponding amount is placed on record stated therein that the parties are ready to settle the issue themselves hence the Petitioner be allowed to withdraw the said Petition.
3. Having considered the submissions and the contents of the praecipe the Petition is hereby dismissed as withdrawn. Directed to consign to records.

Date : 30.06.2017

Sd/-  
**M.K. SHRAWAT**  
Member (Judicial)